

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
IA/2469/ND/2022 in IB/380/ND/2020

IN THE MATTER OF:

IIFL Private Equity Fund	...	Applicant
Versus		
Three C Green Developers Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 14.09.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karan Barohoke, Mr. Shashwat Anand,
Ms. Adya Singh, Adv.

For the Applicant/RP : Mr. Mrinal Harshvardhan, Adv.
Mr. Deepak Agrawal, Adv.

For the Respondent : Mr. Abhishek Anand, Mr. Sajal Jain,
(for R-1 in IA No. 1887/2022)

Mr. Rachit Mittal along with Mr. Parish Mishra and Mr. Adarsh Srivastava
for Noida Authority

For the Applicant in IA 6048/2022- Adv. Shashwat Anand, Adv. Karan
Bharhoke, Adv. Shashwat Parihar, Adv.

Mr. Abhishek Anand, Mr. Karan Kohli Adv. for respondents in I.A. NO. 1687
OF 2022

ORDER

IA/2469/ND/2022

This is an application filed under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 seeking directions to the respondent-New Okhla Industrial Development Authority to carry out physical demarcation of the land allotted to the Corporate Debtor in Sector-79, Noida. Learned Counsel for the Resolution Professional as well as Learned Counsel for the respondent-New Okhla Industrial Development Authority are present. It has been

brought to our notice that the respondent-New Okhla Industrial Development Authority have agreed to conduct the re-demarcation of the subject property on 18.09.2023 at 10.00 A.M. and the cost for the same will be incurred by the Resolution Professional. Learned Counsel for the respondent-New Okhla Industrial Development Authority has submitted that considering the ground situation the respondent will be seeking assistance of concerned Noida Police, Uttar Pradesh for the said purpose and that this Adjudicating Authority may also direct the jurisdictional DCP, Noida (concerned area) to provide police assistance for the said purpose.

In view of the submissions made by the Learned Counsel for the respondent-New Okhla Industrial Development Authority as well as Learned Counsel for the Resolution Professional, this Adjudicating Authority deems it fit to direct the concerned DCP, Noida Police, Uttar Pradesh to provide necessary assistance in this regard. Learned Counsel for the respondent-New Okhla Industrial Development Authority has submitted that the entire work related to re-demarcation may take a couple of weeks' time for completion and therefore, sought three weeks' time for reporting compliance. Let this matter be posted to 18.10.2023 for filing status report on behalf of the Resolution Professional.

Sd/-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**